

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

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O.A. No. 2315 of 1997

New Delhi, dated this the 27th November 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

S/Shri

1. Kulwant Singh
S/o Shri Kartar Singh
2. Vijay Kumar
3. Vish Ram Maurya
4. Sat Dev Singh
5. Yog Raj Singh
6. Ravi Parkash
7. Bhag Singh
8. Sewa Dass ... Applicant

(By Advocate: Shri B.S. Mainee)

Versus

1. The General Manager,
Northern Railway, Baroda House,
New Delhi.
2. The Chief Bridge Engineer,
Northern Railway, Baroda House,
New Delhi.
3. The Dy. Chief Bridge Engineer,
Northern Railway, Bridge Workshop
Jullundur Cantt. Respondents

(By Advocate: Shri R.L. Dhawan)

S.R. ADIGE, VC (A)

Heard both sides.

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2. Although respondents' counsel Shri Dhawan has vehemently contended that applicants are not entitled to the relief claimed in this O.A., and in this connection cites an order of this very Bench dated 2.7.2001 in O.A.No. 648/99 Sukhdev Singh & Others Vs. Union of India & Others in support of his contentions, we as a Division Bench are bound absolutely by the Full Bench order dated 23.10.2001 in this very O.A. holding that (i) applicants who were material checkers at the relevant time would be entitled to have their pay re-fixed in the grade of material checking clerks from the relevant date and (ii) the consequential benefits prayed for by applicants would be subject to the law of limitation.

3. In the light of these specific findings of the Full Bench, there is nothing left for this Division Bench to adjudicate upon and the O.A. is, therefore, disposed of in terms of the aforesaid decision of the Full Bench dated 23.10.2001, to be implemented by respondents within three months from the date of receipt of a copy of this order. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige

(S.R. Adige)
Vice Chairman (A)

karthik